

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.417/94

Dated this the 16th day of March, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. G.Subhash,
Fireman Grade-II,
Fire Station, I.N.S. Venduruthy,
Naval Base, Cochin-4.
2. P.S. Narayana Pillai,
Fireman Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval Base, Cochin-4.
3. M.E.Elias,
Fireman Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval Base, Cochin-4.
4. K.K.Jayashankar,
Fireman Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval base, Cochin-4.
5. K.C.Varghese,
Fire Engine Driver Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval base, Cochin-4.
6. Joseph Solomon,
Fire Engine Driver Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval Base, Cochin-4.
7. P.V.Sahadevan,
Fireman Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval Base, Cochin-4.
8. K.Parameshwara Pillai,
Fire Engine Driver Grade-II,
Fire Station, I.N.S.Venduruthy,
Naval Base, Cochin-4.

... Applicants

By Advocate Mr. K.Shri Hari Rao

vs.

1. Union of India represented by
Secretary, Ministry of Defence,
New Delhi.
2. Flag Officer Commanding-in-Chief,
Southern Naval Command,
Naval Base, Cochin-4.

..Respondents

By Advocate Mr.C.Kochunni Nair,SCGSC

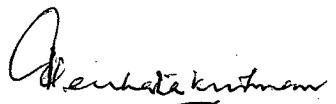
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.As.434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within four months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the application will stand dismissed. We alert respondents to adhere to the time schedule.
3. Application is allowed with the aforesaid directions. No costs.

Dated the 16th March, 1994.


P.V.VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN